

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

Original Application No.56/2009

This the 13th day of February 2009

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Smt. Archana Srivastava, aged about 38 years, wife of Late Shri Kailash Chandra Srivastava, daughter of Late Shri Mithilesh Kumar Srivastava, resident of Mohalla-Misrana Infront of Ganga Bhawan, Lakhimpur Kheri.

...Applicant.

By Advocate: Shri S.K. Verma.

Versus.

1. Union of India, through, Ministry of Postal Department, New Delhi.
2. Chief Post Master General (Postal Department, Lucknow Mandal, Lucknow.
3. Superintendent, Post Office Raibareilly District-Raibareilly.
4. Post Master, Raibareilly.

...Respondents.

By Advocate: Smt Manjari Mishra.

ORDER (Oral)

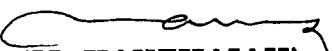
BY MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard both the sides.

2. It is also the case of the applicant that she is wife of the deceased employee Late Kailash Chandra Srivastava, and she also made a representation to the Respondent No.3 (Ann-A-2) dt. 23.09.2008 for

release of terminal benefits payable to her as she is being the wife of the deceased employee but, the respondents have not disposed of the same and the same is still pending. When the representation of the applicant is still pending giving of any direction allowing the claim of the applicant is not justified at this stage.

3. In view of the above circumstances for the fair and just disposal of the matter, the OA is disposed of with a direction to the Respondent No. 3 and 4 to consider the representation of the applicant (Ann-A-2) dt. 23.09.2008 and to pass reasoned order as per rules within a period of two months from the date of receipt of the copy of this order. The applicant is also directed to supply copy of his representation alongwith (Ann-A-2) the copy of this order to respondents. No order as to costs.


(M. KANTHAIAH)

MEMBER (J)

13.02.2009

Amit/.